

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1913
ANSWERED ON:02.12.2011
TAXES ON PETROLEUM PRODUCTS
Singh Shri Bhola

Will the Minister of FINANCE be pleased to state:

- (a) the details regarding the taxes imposed per barrel on imported crude oil;
- (b) the details regarding the various central taxes/sale taxes per barrel on refined petrol; and
- (c) the rate of Value Added Tax imposed by various States on the refined petrol being sold in the market?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a): Currently import of crude petroleum oil is fully exempted from customs duties.
- (b): Refined petrol currently attracts basic customs duty of 2.5% ad valorem while it attracts excise duty at specific rates per litre as under:

Petrol Rs.14.35 per litre
(unbranded) [Rs. 6.35 Basic Excise duty + Rs. 6 Special Additional
Excise Duty +Rs. 2 Additional Excise Duty]

Petrol Rs.15.50 per litre
(branded) [Rs. 7.50 Basic Excise duty + Rs. 6 Special Additional
Excise Duty + Rs. 2 Additional Excise Duty]

- (c): The rates of Value Added Tax/Sales Tax imposed by the States is enclosed as ANNEXURE.